

CONVERSION OF NIZAM GOVERNMENT'S PROMISSORY NOTES

*2238. **Shri Krishnacharya Joshi:**

Will the Minister of Finance be pleased to state:

(a) what steps Government propose to take to convert Nizam Government's promissory notes into Government of India promissory notes when demonetisation of Hali Currency has been completed; and

(b) the exact amount invested in Nizam's Government promissory notes?

The Minister of Finance (Shri C. D. Deshmukh): (a) The State Government are taking the necessary steps to issue fresh securities expressed in Indian currency in substitution of the existing securities of the State loans which are expressed in Hyderabad currency. It is expected that this process of replacement will be completed by the time the State currency is completely demonetised.

(b) The total outstanding Hyderabad loans amount to Rs. 42.19 crores in terms of Indian currency.

ENQUIRY INTO FIRING BY POLICE ON STUDENTS

*2239. **Shri Krishnacharya Joshi:**

(a) Will the Minister of States be pleased to refer to his reply given to Starred Question No. 371 asked on 17th November, 1952 and state whether the judicial enquiry into the firing by police on students in connection with *mulki* agitation on 3rd September, 1952 ordered by Government of Hyderabad with the concurrence of the Government of India has been completed by Justice Jagamohan Reddy?

(b) If so, what are the findings of the judicial enquiry?

The Minister of Home Affairs and States (Dr. Katju): (a) Yes. The Hyderabad Government ordered the enquiry into the firing on their own initiative.

(b) I quote the main findings of the enquiry in the words of the Judge himself: "Taking all the circumstances into consideration, and having regard to the mood and temper of the crowd which definitely refused to disperse in spite of being commanded to do so by the Magistrate, and which set fire to the outpost, pelted stones at the police and the fire engines violently, rendering them useless, the firing by the police upon such a crowd was in my opinion, justified. The amount of force used was not excessive and was commensurate with the requirements of the situation."

The report of the enquiry was published by the Government of Hyderabad early in March 1953.

TERRITORIAL ARMIES

*2240. **Shri Badshah Gupta:** Will the Minister of Defence be pleased to state the suggestions made and instructions issued to various State Governments regarding the formation of Territorial Armies?

The Minister of Defence Organisation (Shri Tyagi): There is only one Territorial Army which is being raised by the Government of India.

The State Governments at the suggestion of the Government of India have agreed, in the case of their own employees, to make good the difference between Civil and Territorial Army pay during embodiment and to the retention of lien on posts in which they are employed and grant of special casual leave for the period spent in Camp.

Recently they have been requested to set up State Advisory Committees on the lines of the Central Advisory Committee to encourage recruitment and to consider any local problem regarding the Territorial Army.

TEMPORARY ALLOTTEES OF TOWN PATTI

1495. **Shri A. N. Vidyalkar:** Will the Minister of Rehabilitation be pleased to state:

(a) whether any review applications of the ousted temporary allottees of Town Patti, District Amritsar, (Punjab) were accepted by the Director General Rehabilitation, Government of Punjab, between 1st April, 1951 and 15th June, 1951 and whether they were ordered to be restored to town Patti and if so, their number;

(b) whether any revision petitions against the orders of the Director General Rehabilitation referred to in part (a) above, were filed by any aggrieved person and stay orders issued by the Custodian General, Evacuee Property Delhi and if so, the number of such cases; and

(c) if the answer to part (b) above be in the negative, whether the orders of the Director General, Rehabilitation referred to in part (a) above were implemented up till the 28th February, 1953 and if not, the reasons therefor?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) to (c). Complete information is being obtained from the Punjab Government.